

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 227 of 2013**

**Dated : 20<sup>th</sup> September, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**M/s Jindal Steel and Power Ltd. .... Appellant(s)**

**Versus**

**Chhattisgarh State Electricity Regulatory**  
**Commission .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran**  
**Mr. Ranjitha Ramachandran**

**Counsel for the Respondent(s) : Ms. Swapna Seshadri with**  
**Mr. Vivek (Rep.) for CSERC**

**ORDER**

**Admit.** Ms. Swapna Seshadri, the learned counsel takes notice on behalf of the Commission. Notice be issued to the other Respondents returnable on 28.10.2013. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter on **28.10.2013.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

ss/ts